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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(CRL) 1085/2021 & CRL.M.A, 8824/2021, 19344/2022, 11007-08/2023, 13894/2023, 5254/2024, 12069/2024,12616/2024, 12629/2024,12642/2024,12723/2024,12893/2024,13339/2024,13445/2024, 13447/2024, 13461/2024, 13510/2024

M/S PATEL ADVANCE JV

..... Petitioner

Through:

Mr. Mohit Mathur and Mr. Chinmoy Pradip Sharma, Sr. Advs.with Mr. Bhanwar Singh Jadon, Mr. Irfan Hasieb, Mr. Krishnajyot Deka, Mr. Subornadeep Bhattacharjee, Mr. Chetan Jadon and Mr. Harsh Vardhan Singh Rajawat, Advs.

versus

THE STATE OF NCT OF DELHI

..... Respondent

Through:

Ms. Nandita Rao, ASC for State with Mr. Amit Peswani, Adv. with Insp. Rajiv Gulati, PS. EOW.
Ms. Vanshita Gupta, Adv. for proposed respondents.
Mr. Prakash Singh, Adv. for R-2.
Mr. Siddharth Arora, Adv. for applicants.
Mr. Abhinav Sharma and Mr. Shreesh Pathak, Advs. for buyers with R-2 in person.
Mr. Rahul Dadwal, Mr. Yogeshwar Singh and Mr. Bharti Guleria, Advs. for applicants in CRL.M.A. 5254/2024.
Mr. R.K. Sinha, Mr. Ajay Dubey and Mr. Shashank Singh, Advs. for respondents.

CORAM:

HON'BLE MR. JUSTICE VIKAS MAHAJAN

ORDER



% **29.05.2024**

1. The learned counsel for the complainants, as well as, claimants, who are present in the Court, submit that they are more than willing to have the matter referred to the mediation.
2. In view of the above, the parties are referred to the Delhi High Court Mediation and Conciliation Centre and are directed to appear before the Centre on 30.05.2024 at 04:00 PM.
3. List before Court for reporting settlement, if any, on 03.09.2024.
4. The learned Mediator is requested to conclude the process of mediation expeditiously preferably within a period of three months from today.
5. The claimants need not make separate applications before this Court seeking impleadment and they may straight away approach the learned Mediator and join the process of mediation.
6. On the proposal mooted by the Court, the learned Senior Counsel for the petitioner, on instructions, has given a name of petitioner's representative i.e., Mr. Gyan P. Tiwari, DGM Law (Mobile No. 9140093368), who will act as Nodal Officer and may be contacted by the claimants on a working day between 10:00 a.m to 06:00 p.m. for seeking any clarification.
7. Considering the fact that the matter is being referred to the mediation with the consent of the parties, the I.O is directed not to proceed with the investigation further till the next date.

VIKAS MAHAJAN, J

MAY 29, 2024/dss